- (c) the names of Ministries which possesses files related to Netaji Bose;
- (d) the name of other countries which possesses files related to Netaji Bose and whether Government has contacted them to release such files; and
 - (e) the current status of such requests?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Government of India has declassified all the available classified files and transferred these files to National Archives of India (NAI) for permanent retention. All declassified files pertaining to Netaji Subhas Chandra Bose received in the National Archives of India (NAI), are first subjected to preliminary conservation and digitization, before being released in public domain. Both of these are time consuming exercise.

- (d) The issue of handing over documents relating to Netaji has been taken up with the governments of Austria, Federal Republic of Germany, Republic of Italy, Japan, Russian Federation, the United Kingdom and United States of America.
- (e) Responses from the Governments of Russian Federation, Federal Republic of Germany, Japan and the United Kingdom have been received. Responses from the Governments of Austria, Republic of Italy and the United States of America are awaited.

Township for displaced Kashmiri pandit migrants in the valley

- 706. SHRI SANJAY RAUT: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) what is the current status of Government plan to set up "composite township" for displaced Kashmiri pandit migrants in the valley;
- (b) the details of steps taken or proposed to be taken by Government for the rehabilitation of Kashmiri migrants;
- (c) whether Government has fixed any timeframe for the township plan in the valley; and
- (d) if so, the details thereof and by when the township will be set up in the valley for the Kashmiri migrants?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) The State Government of Jammu and Kashmir has been requested to identify suitable land in the Kashmir Valley, where the Kashmiri migrants could be rehabilitated.

(b) A variety of measures have been taken over the years by the Government for rehabilitation of Kashmiri migrants. Under Prime Miniter's Package-2004,5242 two room tenements at four locations in Jammu (Purkhoo, Muthi, Nagrota and Jagti) and 200 flats at Sheikhpora in Budgam district (Kashmir Valley) have been constructed and allotted to the migrants.

A Comprehensive Package amounting to Rs.1618.40 crore was announced by the Government in 2008 for return and rehabilitation of Kashmiri Migrants, which provided for 3000 state government jobs, financial assistance for purchase/construction of houses, construction of transit accommodations, continuation of cash relief to migrants, scholarship to students, assistance for self-employment, assistance to the agriculturists and horticulturists, waiver of interest on unpaid loan, etc. the Package is being implemented by the State Government of Jammu and Kashmir. So far state government jobs have been offered to 1963 migrant youths, out of which 1719 have joined. 505 Transit accommodations have been constructed in the Kashmir Valley and allotted to migrant employees under the Package.

Besides, the Government has approved another package, on 18th November 2015, involving an estimated expenditure of Rs.2000 Crore for providing financial assistance for additional 3000 state government jobs to the Kashmiri migrants and construction of 6000 transit accommodations in the Kashmir Valley.

(c) and (d) The State Government of Jammu and Kashmir has been requested to identity suitable land in the Kashmir Valley, where the Kashmir migrants could be rehabilitated.

Compensation to civilians killed/injurred in the Pathankot terror attack

707. DR. T. SUBBARAMI REDDY:

SHRIMATI AMBIKA SONI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many Defence personnel, para-military personnel and civilians were killed/injured in the recent incident of terror attacks in Pathankot airbase;
- (b) whether any compensation has been paid to the civilians killed/injured in the incidents of terror attack in Pathankot airbase;
 - (c) if so, the details thereof; and
- (d) the details of measures taken/proposed to be taken to prevent such attacks in the border areas in future?